

**Court No. - 1**

**Case :-** CRIMINAL WRIT-PUBLIC INTEREST LITIGATION No. - 23569 of 2016

**Petitioner :-** In Re Mau Incident

**Respondent :-** State of U.P.

**Counsel for Petitioner :-** Suo Moto

**Counsel for Respondent :-** Govt. Advocate

**Hon'ble Attau Rahman Masoodi,J.**

**Hon'ble Brij Raj Singh,J.**

Short counter affidavit filed today is taken on record.

A case of gang rape and throwing the victim out of the train on coming to the notice of this Court was taken cognizance of through this suo motu PIL registered as Criminal Writ No. 23569 of 2016 (In re Mau Incident). The order to register the case as PIL was passed on 19.9.2016.

Incidents of such description have come to the notice of this Court previously also in Writ Petition No. 3649 (MB) of 2011 which was disposed of on 16.5.2013 with certain directions to Union of India, Ministry of Railways.

Let notice be issued to the Ministry of Railways, Government of India alongwith a copy of the order passed by this Court on 19.6.2016 to show cause as to what measures have been taken by the Ministry of Railways to curb such incidents in the running trains and at the railway stations operated by the Ministry.

Sri Mohd. Asif Khan, learned AGA-I has informed that the victim has been paid a sum of Rs. 2,81,000/- towards compensation out of the total compensation of Rs. 3,75,000/-.

Learned AGA may also obtain instructions as to why the remaining amount has not been paid to the victim before the next date of listing.

List this case in the week commencing 4th March, 2024.

**Order Date :-** 2.2.2024

Fahim/-